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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.1065/92

Date of Order: 4.12.1992

BETWEEN:

K.Rama Durga Rao

.. Applicant.

A N D

1. The Senior Divisional Commercial Superintendent, S.C.Railway, Vijayawada.
2. The Chief Commercial Supdt., S.C.Railway, Railway Nilayam, Secunderabad.
3. The Sr. Divisional Personnel Officer, S.C.Railway, Vijayawada.

.. Respondents.

Counsel for the Applicant

.. Mr.G.Rama Rao

Counsel for the Respondents

.. Mr.N.V.Ramana

CORAM:

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER (JUDL.)

T. Chandrasekhara Reddy

ISTP 7/1

To

1. The Senior Divisional Commercial Superintendent,
S.C.Railway, Vijayawada.
2. The Chief Commercial Superintendent,
S.C.Railway, Railway Nilayam, Secunderabad.
3. The Sr.Divisional Personnel Officer,
S.C.Railway, Vijayawada.
4. One copy to Mr.G.Rama Rao, Advocate, MIGH.I, Block-5,
Baghlingampally, Hyderabad.
5. One copy to Mr.N.V.Ramana, SC for Rlys. CAT.Hyd.
6. One spare copy.

pvm.

*3/2/57
P.V.M.*

Order of the Single Member Bench delivered by
Hon'ble Shri T.Chandrasekhara Reddy, Member (Judl.).

This is an application filed under Section 19 of
the Administrative Tribunals Act to direct the respondents to
regularise the services of the applicant as Catering Cleaner
in the Railways.

2. None present on behalf of the applicant. No
representation on behalf of the applicant. Mr.N.V.Kamana,
Standing Counsel for the respondents is present.

3. The present O.A.(1065/92) is identical in all
respects to O.A.330/92 which had been decided by the Division
Bench of this Tribunal on 4.11.1992. So, in view of this position
we dispose of this O.A. by giving the same directions as given in
O.A.330/92.

4. Hence, the respondents are directed to consider
the case of the applicant even though the applicant had been
appointed after 22.7.1987, in the same manner as others engaged
prior to 28.7.1987 and prepare a revised list upto the date
when the contract labour system was actually terminated by
South Central Railways.

O.A. is disposed of, leaving the parties to
bear their own costs.

T. Chandrasekhara Reddy
(T.CHANDRASEKHARA REDDY)
Member (Judl.)

Dated: 4th December, 1992

(Dictated in Open Court)

A. S. 18/12/92
Deputy Registrar (T)

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TYPED BY _____ COMPARED BY _____
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CHECKED BY _____ APPROVED BY _____
HYDERABAD BENCH
HYDERABAD

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: AT HYDERABAD

THE HON'BLE MR. _____ V.C.
AND
THE HON'BLE MR. R. BALASUBRAMANIAN: M(A)
AND
THE HON'BLE MR. T. CHANDRASEKHAR REDDY: M(J)
AND
THE HON'BLE MR. C. J. ROY : MEMBER (JUDL)

Dated: 6-12-1992

ORDER/JUDGMENT:

R.S./C.A./M.A. No.

in

O.A. No.

1065/92

T.A. No.

(W.P. No. _____)

Admitted and Interim Directions issued

Allowed

Disposed of with directions

Dismissed

Dismissed as with drawn

Dismissed for default

M.A. Ordered/Rejected

No order as to costs.

pvm.

